

LIBRARY

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH**

No. O.A. 350/00097/2016

Date of order : 10.2.2016

**Present: Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member**

MOUMITA MONDAL

VS.

UNION OF INDIA & ORS. (Posts)

For the Applicant : Mr. K. Roy, Counsel

For the Respondents : Mr. S. Banerjee, Counsel

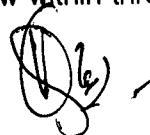
ORDER (Oral)

Justice Shri Vishnu Chandra Gupta, Judicial Member:

Heard the Ld. Counsel for the petitioner and the Ld. Counsel appearing on behalf of the respondents.

2. The father of the petitioner, namely, Ratan Chandra Mondal expired in harness when he was working in the office of the Postmaster General, North Bengal and Sikkim Region, Siliguri as PACO. The applicant being daughter applied for compassionate appointment on 1.6.2009 within six months from the date of said demise of the father. It is taken note by the authorities concerned that in the year 2011 when an enquiry was said to have been initiated regarding certain facts but it has yet not disposed of the claim of the petitioner for compassionate appointment. The delay for considerable period is attributed on the part of the respondents.

3. Hence, without expressing any opinion on merit this matter is finally disposed of at the admission stage with a direction that the competent authority by all means shall dispose of the claim of the compassionate appointment of the petitioner positively in accordance with rules & law within three months from the



date of communication of this order and intimate the decision to the petitioner.

4. The O.A. is, accordingly, disposed of at the admission stage itself. There shall be no orders as to costs.

(Jaya Das Gupta)
MEMBER(A)

^{30/11}
(Vishnu Chandra Gupta)
MEMBER(J)

SP